



2026:AHC-LKO:20392

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 517 of 2026**

Rina Singh

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Home
Lko. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	: Dhananjai Kumar Tripathi, Kajol
Counsel for Opposite Party(s)	: G.A.

Court No. - 13

HON'BLE SAURABH LAVANIA, J.

1. Heard learned counsel for the applicant, learned AGA for the State and perused the record.
2. The present anticipatory bail application has been filed by the applicant in relation to FIR No. 25 of 2025, under Section 137(2), 127(2), 87, 64, 61(1) B.N.S. and Section 3/4 POCSO Act, Police Station-Ramgaon, District-Bahraich.
3. It is stated that the applicant is innocent and has been falsely implicated by the prosecution.
4. It is stated that co-ordinate bench of this Court vide order dated 09.09.2025 passed in Criminal Misc. Anticipatory Bail Application No.1194 of 2025; 'Anita Singh Vs. State of U.P. and Anr.' allowed the anticipatory bail application of similarly situated co-accused Anita Singh and enlarged her on bail. The order dated 09.09.2025 passed in aforesaid anticipatory bail application is extracted here as under:-

*1. Case Crime No. 25/2025, Under Section- 137(2), 127(2), 87,64,61 (1)
BNS & Section 3/4 POCSO Act, P. S. - Ramgaon, District - Bahraich*

Heard learned counsel for the applicant as well as learned AGA for the State.

2. Notice to the complainant is served in view of the proposed order.

3. In the FIR, it has been alleged that the minor daughter of the informant, aged about 17 years, was enticed away by co-accused Amar Singh on 17.01.2025 at around 5:00 a.m.

4. Learned counsel for the applicant submits that in her statement under Section 180 BNSS, the victim did not mention the name of the present applicant, who happens to be the real sister of co-accused Amar Singh. It is argued that only in her subsequent statement under Section 183 BNSS, the victim made improvements and, for the first time, named the applicant. No specific allegation of rape, or of assisting the co-accused in committing rape, has been levelled against the applicant. The allegations attributed to her are general in nature, relating only to beating and confinement.

5. It is further contended that while the victim initially alleged in her Section 180 BNSS statement that the incident took place at Huzurpur, she later changed the place of occurrence to Malhipur in her Section 183 BNSS statement. Moreover, in her statement before the doctor, the victim did not name the applicant. Despite this, a final report was filed against her, on which cognizance was taken and summons were issued by the learned Special Court under Sections 137(2), 127(2), 87, 64, and 61(1) BNS.

6. It is further submitted that by no stretch of imagination offence under section 64 BNS is made out. The applicant is a married lady and has no criminal history. It is a case of false implication.

7. On the other hand, learned AGA has opposed the bail application, submitting that the allegations of beating and confinement find mention in the prosecution case as well as in the victim's statements under Sections 180 and 183 BNSS.

*8. Having considered the facts of the case, including that the applicant has been summoned only after cognizance was taken on the final report filed against her by the Investigating Officer, and finding that prima facie no offence under Section 87 read with Section 64 BNS is made out, this Court is of the considered view that the applicant is entitled to anticipatory bail in view of the law laid down by the Hon'ble Supreme Court in *Sushila Aggarwal and others v. State (NCT of Delhi)* and another, (2020) 5 SCC 1, subject to her cooperation in the trial.*

9. In view of the above, the accused-applicant is directed to surrender

before the trial court within a period of twenty days from today. Upon his surrender, the trial court shall release him on anticipatory bail, subject to his furnishing a personal bond and two sureties each of the same amount, to the satisfaction of the trial court, with the following conditions:-

(i) The applicant shall refrain from directly or indirectly inducing, threatening, or promising any person familiar with the facts of the case in a manner that may dissuade them from revealing such facts before the Court or result in tampering with the evidence;

(ii) The applicant shall not travel outside India without prior permission from the Court;

(iii) The applicant shall not attempt to influence or intimidate any prosecution witness;

(iv) The applicant shall remain present before the trial court on all scheduled dates unless specifically exempted from personal appearance;

(v) In the event of any violation of the aforementioned conditions, the trial court shall be at liberty to cancel the bail granted to the applicant;

Any other reasonable restrictions/conditions which the trial court may deem fit and proper can be imposed.

10. It is made clear that the observations made in granting bail to the applicant shall not in any way affect the trial Judge in forming his independent opinion based on the testimony of the witnesses.

11. In view of the aforesaid, the application is allowed.”

5. It is further stated that other co-accused Amar Singh, against whom the specific allegations have been levelled has also been released on bail vide order dated 11.08.2025 passed in Criminal Misc. Bail Application No.7436 of 2025.

6. It is stated that taking note of the aforesaid particularly that anticipatory bail application of similarly situated co-accused Anita Singh has already been allowed, present applicant is also entitled for anticipatory bail.

7. Learned A.G.A. opposed in the instant application. However, he has not disputed the aforesaid contentions of applicant's counsel.

8. Having considered the aforesaid facts and circumstances of the case, I am of the view that the aforesaid facts are sufficient for making out a case for granting anticipatory bail to the applicant.

9. In view of the above, the anticipatory bail application of the applicant is **allowed**. In the event of arrest/appearance of applicant-**Rina Singh** before the learned trial court in the aforesaid case crime, she shall be released on anticipatory bail on her furnishing personal bond and two solvent sureties (out of which one of family member/close relative) each in the like amount to the satisfaction of S.H.O./Court concerned on the following conditions and subject to any other conditions that may be fixed by the trial court:-

(i) that the applicant shall make himself available for interrogation by a police officer as and when required;

(ii) that the applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence;

(iii) that the applicant shall not leave India without the previous permission of the court.

(iv) that the applicant shall appear before the trial court on each date fixed, unless personal presence is exempted; and

(v) that the applicant shall not pressurize/ intimidate the prosecution witness.

(Saurabh Lavania,J.)

March 20, 2026

Arti/-